

Central Administrative Tribunal
Principal Bench: New Delhi

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RA 210/97 in
CP 118/97 in
OA-161/96

New Delhi, this the 19th day of September, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri K. Muthukumar, Member (A)

Shri Amrit Mathur,
Secretary,
Sports Authority of India,
Jawaharlal Nehru Stadium,
New Delhi.

...Review applicant

(By Advocate: Shri M.K. Gupta)

Versus

Shri Rajinder Kumar,
Deputy Director (Hindi)
Sports Authority of India,
Jawaharlal Nehru Stadium,
New Delhi.

....Respondents/original
applicant.

(By Advocate: Shri C. Hari Shankar)

O R D E R (By circulation)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

This Review Application is filed seeking a review of our orders dated 19.8.1997 passed in the Contempt Petition No. 118/97.

The Contempt Petition had come up for hearing on various occasions and on 24.7.1997 that the seniority list was not in conformity with the orders passed in the original application, we had directed the respondent to be present in person to take further orders on 5.8.1997.

On 5.8.1997, the respondents' counsel sought a short adjournment on the ground of illness of the respondents and the matter was adjourned to 12.8.1997. On 12.8.1997, on an undertaking that the respondents would

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issue the seniority list in accordance with the orders passed in OA 161/96, personal appearance of the respondents was dispensed with giving time to produce the fresh orders passed, as per the undertaking, on the next date of hearing namely 19.8.1997.

On 19.8.1997 again as no compliance was forthcoming, we had granted another opportunity, on request of the respondents, to the respondents who had stated that they would file the compliance by 9.9.1997. Thereafter on 9.9.1997 the respondents sought extension of time for filing the compliance affidavit and time was granted till 12.9.1997.

In view of the fact that by an order dated 19.8.1997 respondents were only granted an additional opportunity as per their undertaking given on 12.8.1997 before court on the basis of which this court was made to dispense with the personal appearance of the respondents. No further order is required to be passed by in this Review application. The respondents seems to indulge in abuse of the process of the court and are evading the undertaking given to this court and thereafter, on their own asking, one more opportunity was given and the said order is being challenged through a review application on the ground that there is an error apparent on the face of our order. We are afraid, no good ground is shown to review this order dated 19.8.1997, therefore, this review application is dismissed.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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